

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASAP RETAIL PRIVATE LIMITED**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	ASAP RETAIL PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	13/10/2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2011PTC168469
5. Address of the registered office and principal office (if any) of corporate debtor	23, Bankim Mukherjee Sarani Kolkata, West Bengal- 700053
6. Insolvency commencement date in respect of corporate debtor	06.12.2019 (Certified copy of order downloaded from Hon'ble NCLT Website on 23.12.2019)
7. Estimated date of closure of insolvency resolution process	20.06.2020
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Daulat Ram Jain IBBI Reg. No.: IBBI/IPA-001/IP-P00945/2017-18/11565
9. Address & email of the interim resolution professional, as registered with the board	33, Shakespeare Sarani, Kolkata, West Bengal-700017 Email: daulatjain@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	33, Shakespeare Sarani, Kolkata, West Bengal-700017 Email: asap.cirp@gmail.com
11. Last date for submission of claims	06.01.2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the **ASAP Retail Private Limited** on **06.12.2019**.

The creditors of **ASAP Retail Private Limited** are hereby called upon to submit their claims with proof on or before **06.01.2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Daulat Ram Jain

Interim Resolution Professional

Date: 24/12/2019

Place: Kolkata

IBBI Registration No.: IBBI/IPA-001/IP-P00945/2017-18/11565

(Signature)
DAULAT RAM
JAIN